

(2018) 09 DEL CK 0372

In the Delhi High Court

Case No : Mac.App. 154, 161 Of 2017, Mac.App. 500, 752 Of 2018

ICICI Lombard General Insurance Co Ltd & Ors

APPELLANT

Vs

Gaurav Swaroop & Ors

RESPONDENT

Date of Decision : 25-09-2018

Acts Referred:

Citation : (2018) 09 DEL CK 0372

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Final Decision : Diposed Off

Judgement

1., Compensation towards pain and sufferings, "Rs.

80,000/-

2., Compensation towards medical bills, "Rs.

1,59,561/-

3., Loss of studies during the period of treatment, "Rs.

1,00,000/-

4., Attendant charges for 8 months, "Rs.

28,000/-

5., Special diet and conveyance, "Rs.

25,000/-

6., "Compensation on Â Â Â Â Â Â account Â Â Â Â Â Â Â Â Â of

Â Â Â Â Â Â Â temporary disability", "Rs.

50,000/-

7., Compensation towards future medical treatment, "Rs.

[illegible]

5,92,561/-

8., Compensation towards loss of amenities and enjoyment, "Rs.80,000/-

10., "Compensation towards $\hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A}$ loss $\hat{A} \hat{A} \hat{A} \hat{A}$ of $\hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A}$

11.,Compensation towards future expenses on artificial limb,"Rs.1,25,000/-

Total", "Rs.27,54,114/-

2., Compensation towards medical bills, "Rs.3,52,614/-

4., Loss of studies, "Rs.1,00,000/-

6.,Special diet and conveyance,"Rs.25,000/-

8., Compensation towards loss of amenities and enjoyment, "Rs.80,000/-

10., "Compensation towards $\hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A}$ loss $\hat{A} \hat{A} \hat{A} \hat{A}$ of $\hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A} \hat{A}$

[illegible]

Total", "Rs.26,29,114/-